

Sl. No.	Name of the Awardee	Discipline/Field
55.	Shri Karimul Hak	Social Work
56.	Shri Bipin Ganatra	Social Work
57.	Shrimati Nivedita Raghunath Bhide	Social work
58.	Shri Appasaheb Dharmadhikari	Social Work
59.	Baba Balbir Singh Seechewal	Social Work
60.	Shri Virat Kohli	Sports
61.	Shri Shekar Naik	Sports
62.	Shri Vikasa Gowda	Sports
63.	Shrimati Deepa Malik	Sports
64.	Shri Mariyappan Thangavelu	Sports
65.	Shrimati Dipa Karmakar	Sports
66.	Shri P. R. Shreejesh	Sports
67.	Shrimati Sakshi Malik	Sports
68.	Shri Mohan Reddy Venkatrama Bodanapu	Trade and Industry
69.	Shri Anant Agarwal (NRI/PIO)	Literature and Education
70.	Shri H. R. Shah (NRI/PIO)	Literature and Education
71.	Late (Shrimati) Suniti Solomon (Posthumous)	Medicine
72.	Shri Asoke Kumar Bhattacharyya (Posthumous)	Others
73.	Dr. Mapuskar (Posthumous)	Social Work
74.	Shrimati Anuradha Koirala (Foreigner)	Social Work

Framework agreement between GOI and NSCN (I-M)

1507. SHRI D. P. TRIPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the framework agreement of 3 August, 2015 between Government of India and National Socialist Council of Nagaland (Issak-Muivah) NSCN (I-M) is still a relevant document after more than a year and what is the present status of the framework agreement;

(b) whether the details of the content can be made available for the public;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) The Framework Agreement of August 3, 2015 between the Government of India and the National Socialist Council of Nagaland (Issak-Muivah) NSCN(I-M) is a relevant document. Details of the final settlement are being worked out within the parameters of the Framework Agreement. Hence it would be premature to make public the Framework Agreement.

India's rank in terms of rape cases

1508. SHRIMATI VIJLA SATHYANANTH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that India ranked among the lowest for countries in the world in terms of rape cases;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to tighten the laws related to rape; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) As per 'Crime and Criminal Justice Statistics' published by United Nations Office on Drugs and Crime (UNODC) report, the total number of rape cases registered and rape rate per 1,00,000 population is given in the Statement (*See* below).

Amendment in criminal law is a continuous and ongoing process.

Statement

*(A) Country-wise Total number of rape caes registered
and rape rate per 1,00,000 population*

Country/territory	Count	Rank in term of Cases Registered	Rate per 100,000 population	Rank in terms of Rate of Rape
1	2	3	4	5
Sweden	5,634	10	58.5	1
United Kingdom (England and Wales)	20,748	4	36.4	2
Costa Rica	1,703	20	36.2	3